

ITEM NO.13

Court 1 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.5845/2021

(Arising out of impugned final judgment and order dated 27-02-2018 in CRLA No. 652/2016 passed by the High Court of Judicature at Allahabad)

PINTU SAINI

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

Date : 29-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Venkita Subramoniam T.R, AOR

For Respondent(s)

Mr. Shantanu Singh, Adv.  
Mr. Sarvesh Singh Baghel, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

Heard learned Advocate-on-Record appearing for the petitioner and learned counsel appearing for the State of U.P.

Learned counsel appearing for the State submits that the petitioner has taken number of adjournments when the Criminal Appeal filed by him before the High Court was listed.

On the other hand, learned counsel appearing for the petitioner denied such contention raised by learned counsel for the State and submits that even the Criminal Appeal Paper Books have not yet been prepared in the High Court.

Under the circumstances, we direct Home Secretary to the State of U.P. to file an affidavit on or before 1-10-2021 indicating therein (i) as to how many times the Criminal Appeal filed by the petitioner is listed, (ii) as to how many times learned counsel who appeared for the petitioner before the High Court has taken adjournments, (iii) as to whether the Criminal Appeal filed by the petitioner before the High Court has reached for hearing or not and (iv) whether the Paper Books in the said matter have been prepared or not.

We make it clear that if the affidavit is not filed by the Home Secretary to the State of U.P. on or before 1-10-2021, he shall have to appear personally before us on 1-10-2021.

List the matter on 1-10-2021.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)